

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C. P.No.499/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> January 2018, 10.30 A.M**

|                     |  |                        |                     |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Kanad Exim Limited   |                        |                     |
| Under Section       | 14 (1)   |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

SANTOSH CHORABIA

Petitioner Co.

FCA

Santosh

12/1/2018

**O R D E R**

Ld. Pr. CA for the petitioner is present.

Petitioner has filed this petition u/s. 14(1) of the Companies Act, 2013. In compliance of our directions dated 06/10/2017 petitioner has served notice on The Regional Director, Eastern Region, The Reserve Bank of India and the Registrar of Companies on 18/10/2017 and publication of notice has also been made on 14/10/2017. Till date no reply has been received.

Let reminder be issued to the Registrar of Companies, West Bengal for his reply within 30 days from the date of receipt of notice.

Certified copy of this order may be issued to the petitioner upon compliance of all requisite formalities and the petitioner is directed to serve the certified copy of the order

JAWAHAR LAL YADAV GOVT. COLLEGE

on the Registrar of Companies, West Bengal and file affidavit  
of service within 7 days.

List it on 12/03/2018.

sd  
(Jinan K.R.)  
Member (J)

sd  
(V.P.Singh)  
Member (J)